

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3926  
ANSWERED ON:06.08.2014  
RAGGING IN EDUCATIONAL INSTITUTIONS  
Singh Shri Bharat

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the ragging in several higher educational institutions is still reported in spite of instructions from the Government to check such menace;
- (b) if so, the number of instances of ragging in these institutions reported including loss of lives and injuries suffered during the current year, State-wise;
- (c) the number of student committed suicide due to such cases during the said period and the number of cases registered in this connection, State-wise;
- (d) the action taken/proposed to be taken against the erring persons/authorities/ management of the institutions where such incidents took place and the reasons for increase of such incidents; and
- (e) the stringent measures being contemplated to eradicate this menace?

**Answer**

MINISTER OF HUMANRESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

- (a): Yes, Madam. However, incidents of ragging have decreased due to the relentless efforts made by the Government and other Stakeholders collectively.
- (b): 30 ragging cases have been reported in this year so far (2014-15). No case of loss of lives/injuries has been reported in this year. Details are at Annexure.
- (c): No suicide case has been reported so far due to ragging.
- (d): Status of action taken on reported 30 cases is at Annexure.
- (e): Measures taken for curbing the menace of ragging in higher Educational Institutions are as follows:-

The University Grants Commission (UGC) has notified the Regulations on Curbing the Menace of Ragging in Higher Educational Institutions, 2009. Similar action has been taken by other Regulatory Bodies. A nationwide toll free 24x7 anti-ragging helpline in 12 languages (English, Hindi and regional languages Tamil, Telugu, Malayalam, Kannada, Punjabi, Marathi, Oriya, Assamese, Gujarati, and Bengali) has been established. Publicity on anti-ragging is also given through various media by the Ministry of Human Resource Development with an annual budget of Rs. 5 Crores. UGC and others have made it mandatory for students/parents for online submission of undertakings on anti-ragging. Regular meetings of the Supreme Court appointed Anti-ragging Monitoring Committee meeting under the Chairmanship of Dr R K Raghavan, former CBI Director, and other Inter-Council meetings are held. 16th meeting of the Raghavan Committee was held on 12.6.14. There is also an Anti-Ragging Cell with requisite component of staff in UGC for monitoring ragging cases exclusively. The definition and scope of ragging has also been expanded to include racial and ethnic incidents. The punishments and penalties include suspending/rusticating the students and taking action against the institutions which may also include withdrawal of affiliation/recognition or other privileges as per Sec 12-B of the UGC Act like grant, making ineligible for general/special assistance, etc.